## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH TRANSFERRED COMPANY PETITION NO. 477 OF 2017

Date: 21207.2017

Jimeet Shah

Proprietor of Necon Engineering

V/S

Anurai Sugars Limited

... Petitioner

...Respondent

To,
The Registrar,
The National Company Law Tribunal,
Mumbai Bench.

Subject: Application for Withdrawal



Sir.

tomorrows

The matter is on today's board. i.e 21.0 4.14

The parties are filing consent terms in the above mentioned matter.

Accordingly, the Respondent Company shall pay and the Petitioner shall accept a sum of Rs.2,11,30,002/- (Rupees two crore eleven lakhs thirty thousand and two only) in full and final settlement of their claim against the Company and as made in the aforesaid Petition.

The Company agrees and undertakes to pay to the Petitioner the aforesaid sum of Rs.2,11,30,002/- (Rupees two crore eleven lakhs thirty thousand and two only) in eighteen (18) equal installments of Rs.11,73,889/- (Rupees eleven Lakhs seventy three Thousand eight Hundred and eighty nine Only) each of every month. The Company agrees and undertakes to pay the said installments on last day of every month commencing from 30.07.2017 to 30.12.2018 through Electronic transfer to Petitioner.

In view of the above, it is prayed that the Hon'ble Tribunal take on record the Consent Terms and dispose off the Petition accordingly.

Petitioner

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Advocate for the Petitoner

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Sahil Mahajan

Respondent

Advocate for the Respondent

Atit Kumar Soni

## IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

TRANSFER COMPANY PETITION NO. 477 OF 2017
[HIGH COURT COMPANY PETITION (Lodging) NO. 318 OF 2016]

Mr. Jimeet Shah
Proprietor of "Necon Engineering"
Versus

... Petitioner

Anuraj Sugars Limited

... Respondent

## CONSENT TERMS

The Petitioner and the Respondent Company herein have agreed to settle the entire dispute amicably and thereby have agreed to file the Consent Terms as under:

- The Respondent Company shall pay and the Petitioner shall accept a sum of Rs.2,11,30,002/- (Rupees two crore eleven lakhs thirty thousand and two only) in full and final settlement of their claim against the Company and as made in the aforesaid Petition.
  - 2. The Company agrees and undertakes to pay to the Petitioner the aforesaid sum of Rs.2,11,30,002/- (Rupees two crore eleven lakhs thirty thousand and two only) as mentioned in clause 1 herein above in eighteen (18) equal installments of Rs.11,73,889/- (Rupees eleven Lakhs seventy three Thousand eight Hundred and eighty nine Only) each of every month. The Company agrees and undertakes to pay the said installments on last day of every month commencing from 30.07.2017 to 30.12.2018 through Electronic transfer to Petitioner.
    - In the event of Respondent Company committing any default in payment of any of the aforesaid installments on their due date set out in paragraph 2 above, the Company Petition shall revived and restore in the file of the Hon'ble Tribunal.

4.21.5

The Petition stands disposed off in the aforesaid terms.

There shall be no order as to costs. 5.

Dated this 20th day of July, 2017

acilialists Jimeet Shah

(Proprietor of "Necon Engineering") The Petitioner above named.

[Through its constituted attorney

Mr. Nitin Navnitlal Shah]

Anuraj Sugars Ltd.

Anuraj Sugars Limited The Respondent above named.

64.111.hj. Advocate for the Petitioner

Advocate for the Respondent



Regd. Office.: Dadasaheb Borkar Memorial Hospital, At. Post. Loni (Kalbhor), Tal. Haveli, Dist. Pune - 412 201. Ph.: (O20) 26914457, Fax.: (020) 26912557 Email - anuraisugarsItd@gmail.com

EXTRACT OF THE RESOLUTION(S) PASSED AT MEETING OF THE BOARD OF DIRECTORS OF ANURAJ SUGARS LIMITED (COMPANY) HELD ON MONDAY THE 17<sup>TH</sup> DAY OF JULY 2017 AT 11.00 A.M. AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT DADASAHEB BORKAR MEMORIAL HOSPITAL AT POST LONI KALBHOR. TAL HAVELI, PUNE - 412201.

"RESOLVED THAT the Company take all necessary steps, including filing any necessary pleadings, replies before the Hon'ble National Company Law Tribunal, Mumbai Bench, National Company Law Appellate Tribunal, New Delhi, the Hon'ble Bombay High Court and/ or any other Court/ Tribunal/ Authority/ Forum, in relation to the Insolvency Application(s) Petition filed by Mr. Jimeet Shah Proprietor of Necon Engineering and Ritesh Shah Proprietor of Innovative Engineers, against the Company before the Hon'ble National Company Law Tribunal, Mumbai Bench.

RESOLVED FURTHER THAT Mr. Manik Rajaram Borkar, Director, and Mr. Raju Maruti Wachakawade, Accountant be and are hereby severally authorized to take all steps necessary, for the purpose of filing the aforesaid pleadings before the Hon'ble National Company Law Tribunal, Mumbai Bench, National Company Law Appellate Tribunal, New Delhi, the Hon'ble Bombay High Court and/ or any other Court/ Tribunal/ Authority/ Forum, and to do all or any acts in connection with the aforesaid proceedings including but not limited to the following:

- (a) execute, sign, affirm, declare, swear and file the notice(s), vakalatnamas(s), appeal(s), caveat(s), application(s), declaration(s), affidavit(s), counter affidavit(s), rejoinder(s), counter-rejoinder(s), sur-rejoinder(s), authorization(s) as well as all other documents and papers as may be required to be filed before the Hon'ble Company Law Board, Mumbai Bench, the Hon'ble Bombay High Court and/ or any other Court/ Tribunal/ Authority/ Forum, as may be necessary;
- represent the Company, make depositions, make submissions or averments, give evidence, submit (b) and receive papers, proceedings, documents, enforce orders on behalf of the Company;
- Do all such things / acts / deeds / matters and things as he may, in his absolute discretion, deem (c) necessary, expedient, usual or proper.

RESOLVED FURTHER THAT an extract of the resolutions passed by the Board of Directors of the Company be forwarded under the signature of any one of the Directors of the Company."

CERTIFIED TRUE COPY For Anuraj Sugar Limited

(MANIK BORKAR)

Director DIN:01645649

Reg. No. U29111PN2003 PLC017974 Dt. 23/05/2003

SUGA

FACTORY SITE: Yawat, Tal. Daund, Dist. Pune - 412 214 Ph.: (02119) 287012, Fax No.: (02119) 208039

Email - anurajpurchase@gmail.com

TRIBUNAL

MUMBAI BENCH

TRANSFER COMPANY PETITION NO.

OF 2017

[HIGH COURT COMPANY PETITION

(Lodging) NO. 992 OF 2016]

Mr. Jimeet Shah
Proprietor of "Necon Engineering
... Petitioner
Versus

Anuraj Sugars Limited ... Respondent

CONSENT TERMS

Dated this 20th day of July, 2017

Mr. Sahil Mahajan Advocate for the Petitioner, Office No. 105, Birya House, 265 Perin Nariman Street, Fort, Mumbai – 400 001.